

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "SMC", PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT

ITA No.1077/PUN/2023

निर्धारण वर्ष / Assessment Year : 2017-18

Nitin Madhukar Jadhav 2 nd Floor, Ashoka Hights, Pune-Nashik Highway, Sangamner, Varudopather, Dist. Ahmednagar – 422605 PAN: AOSPJ8694R	Vs.	ITO, Ward-4, Ahmednagar
Appellant		Respondent

Assessee by None
Revenue by Shri Rajesh Gawali

Date of hearing 31-10-2023
Date of pronouncement 31-10-2023

आदेश / ORDER

PER R.S. SYAL, VP :

This appeal by the assessee is directed against the order dated 16.09.2023 passed by the CIT(A) in National Faceless Appeal Centre (NFAC), Delhi in relation to assessment year 2017-18.

2. The assessee in this appeal is aggrieved by certain additions confirmed in the first appeal.

3. I have heard the ld. DR and perused the record. The assessee did not participate in the proceedings before the

Tribunal despite notice. As such, I am proceeding to dispose off the appeal *ex parte qua* the assessee.

4. It is seen that the impugned and the assessment orders have been passed *ex parte*. In view of the above factual background prevailing in the extant case, I am of the opinion that it would be just and fair if the impugned order is set-aside and the matter is remitted to the file of the Assessing Officer with a direction to frame the assessment afresh as per law after allowing a reasonable opportunity of hearing to the assessee. I order accordingly. Needless to say, the assessee will be at liberty to lead any fresh evidence in support of his case.

5. In the result, appeal is allowed for statistical purposes.

Order pronounced in the Open Court on 31st October, 2023.

Sd/-
(R.S.SYAL)
उपाध्यक्ष/ VICE PRESIDENT

पुणे Pune; दिनांक Dated : 31st October, 2023
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent
3. The concerned Pr.CIT, Pune
4. DR, ITAT, 'SMC' Bench, Pune
5. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	31-10-2023	Sr.PS
2.	Draft placed before author	31-10-2023	Sr.PS
3.	Draft proposed & placed before the second member	-	JM
4.	Draft discussed/approved by Second Member.	-	JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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